

FIR No. : 410/2005

PS : Bhajanpura

U/s : 380/457/411/34 IPC

Bail application of applicant/accused Shakeel

13.01.2021

Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Shakeel.

Pr. : Shri Iftkhar Ahmed, Ld. Counsel for the applicant through VC.

Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.

Copy of bail application and other relevant documents were received through e. mail.

Reply filed by IO.

Ld. Counsel for the applicant / accused submits that applicant is in JC since 15.12.2020 and he has been falsely implicated in the present case. He is a labour class person and is the sole bread earner for his family. He has got clean past antecedents and is not a previous convict. Bail has been prayed on these grounds.

In his reply, IO has opposed the bail.

Considering that the accused is in JC since 16.12.2020 and the fact that due to change of address, he did not appear in the court and as trial of the case would take long time, due to current pandemic, applicant accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 10,000/- with one local surety in the like amount, subject to the conditions that :

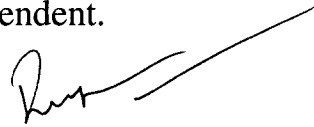
1. Applicant accused shall intimate the court in case of change of address.
2. Applicant accused shall appear in the court on each and every



date of hearing.

Bail application is disposed off accordingly.

Copy be sent to the Jail Superintendent.



(Rupinder Singh Dhiman)
MM-01/NE/KKD/13.01.2021